

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No. 572 of 2020**

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Madhav Prasad Singh ... .. **Petitioner**

**Versus**

The State of Jharkhand through Mr. Devendra Kumar Tiwari, the Chief Secretary, Government of Jharkhand having its office at Project Building, Dhurwa, Jagarnathpur, Ranchi and Others ... .. **Opposite Parties**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Ayush Aditya, Advocate  
For the State : Mr. Abhishek Singh, A.C. to G.A.-V  
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05/09.09.2021 Mr. Abhishek Singh, learned A.C. to G.A.-V, submits that he shall take instruction whether the order dated 01.03.2016 passed in W.P.(S). No. 5269 of 2010 has been complied with or not. He submits that if, the matter is adjourned for three weeks the aforesaid exercise shall be completed by him.

In view of the above, let this case be listed on 05.10.2021, under the appropriate heading.

**(R. Mukhopadhyay, J.)**